

①

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

(Southern Zone)

Original Application No.84 of 2022 (SZ)

East Kamaraj Nagar (North)
Residents Welfare Association,
Represented by M.N.Mahendran,
Secretary, No.14, First East Street Kamaraj Nagar,
Thiruvanmiyur, Chennai – 600 041.

... Applicant

Versus

1. The Commissioner
Greater Chennai Corporation,
Ripon Buildings,
Chennai – 600 003.
& others.

2. The Managing Director
Chennai Metropolitan Water Supply
and Sewerage Board (CMWSSB),
75 Santhome High Road,
Raja Annamalai Puram,
Chennai – 600 028.

3. The Zonal Officer,
Zone-13, Zonal Division,
Corporation of Chennai,
115, Dr.Muthulakshmi Salai,
Adyar, Chennai – 600 020.

4. The Area Engineer / Executive Engineer,
Area-13, Chennai Metropolitan Water Supply
and Sewerage Board (CMWSSB),
Regional Deputy Commissioner (South)
Indira Nagar,
Adyar, Chennai – 600 020.

... Respondents

P. V. Srinivasan
ZONAL OFFICER
ZONAL OFFICE - XIII
GREATER CHENNAI CORPORATION

**STATUS REPORT FILED ON BEHALF OF
GREATER CHENNAI CORPORATION**

- 1st & 3rd Respondent

I, P.V.Srinivasan, Son of Mr.P.V.Viswanathan, Hindu aged about 54 years, the Zonal Officer, Zone-XIII, Greater Chennai Corporation, having office at No.115, Dr.Muthulakshmi Salai, Adyar, Chennai – 600 020, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Zonal Officer, Zone-XIII, Greater Chennai Corporation and as such am well acquainted with the facts of the case from the available records.
2. I respectfully submit that the applicant herein has filed the above Original Application paying for;
 - a. To Direct the Respondents to take immediate action to prevent mixture of raw sewage from the Sewage Mains to the Storm Water Drain in East Kamaraj Nagar (North) area.
 - b. To Direct the Respondent No 2 and 4 to immediately reconstruct the CMWSSB Mains Chamber in 1st to 4th East Kamaraj Nagar and Siva Sunder Avenue 1st and 2nd Street in Kamaraj Nagar

P.V.Srinivasan

**ZONAL OFFICER
ZONAL OFFICE - XIII
GREATER CHENNAI CORPORATION**

- c. To Direct the Respondent No 1 and 3 to reconstruct the Storm Water Drain in 2nd and 3rd Street in East Kamaraj Nagar.
 - d. To pass any such other order as this Honorable Tribunal may deem fit and proper in the interest of justice.
3. I respectfully submit that the counter affidavit dated 09.01.2022 and status reports dated 20.09.2023, 24.11.2023, 09.01.2024 and 12.02.2024 filed by the respondent 3 may Kindly be read as part and parcel of this status report.
4. I respectfully submit that when the above case came up for hearing on 14.02.2024 this Hon'ble Tribunal has passed an order as follows:-

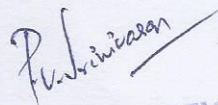
"...1. The status report of the Greater Chennai Corporation (GCC) is filed, wherein it is stated that the work is in progress.

2. At the request of the learned counsel appearing for the GCC, post the matter on 29.04.2024....."

P. V. Vinivaram
**ZONAL OFFICER
ZONAL OFFICE - XIII
GREATER CHENNAI CORPORATION**

4


5. I respectfully submit that an estimate for a sum of Rs.16,43,000/- was prepared for Construction of Collection Chamber with Pump Room for Disposal of Rain water and approval was obtained from the Ward Committee Council, Zone - XIII, Greater Chennai Corporation. on 10/01/2024 then the Administration Sanction was Obtained from the Regional Deputy Commissioner (South) on 12.02.2024, Tender called on 20.02.2024 as submitted by then Zonal Officer XIII GCC in the previous statement 12th January 2024.
6. I respectfully submit that an e-Tender was floated on 20.02.2024 for the progress work for free flow of rain water in the East Kamaraj Nagar and work order was issued to the successful bidder on 15.03.2024 vide Ma.Aa.Na.Ka.No.C2/0720/2024 for carrying out the above said work.
7. I respectfully submit that since the Lok Sabha Elections 2024 announced on 16.03.2024 and the Model code of conduct of elections comes into force immediately, the contractor was not able to commence the above said new work. I further submit that


ZONAL OFFICER
ZONAL OFFICE - XIII
GREATER CHENNAI CORPORATION

5

after the announcement of results and subsequently withdrawal of the Model code of conduct the contractor will commence the work for free flow of rain water in the East Kamaraj Nagar.

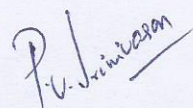

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept the status report and to pass suitable order or orders as this Hon'ble Tribunal may deem fit and proper under the circumstances of this case and thus render Justice.


COUNSEL FOR 1ST & 3RD RESPONDENT

Solemnly affirmed at Chennai ()

On this the 23rd day of April 2024 ()

And signed his name in my presence ()


ZONAL OFFICER
Before Me
ZONAL OFFICE - XIII
GREATER CHENNAI CORPORATION

E.No. 340/96
Advocate : Chennai

6

பெருநகர சென்னை மாநகராட்சி

அனுப்பவர்

மண்டல அலுவலர்,
மண்டலம் 13,
115, டாக்டர் முத்துலட்சுமி சாலை
அண்டயாறு, சென்னை -20

பெறுநர்

M/s. GRK & CO,
No.9, Govinda Pillai Street,
Tharamani, Chennai -113.

ம.அ.ப.ந.க.எண் சி2.0720/2024

நாள். 15.03.2024

அன்பு

பெருநகர சென்னை மாநகராட்சி 2023-2024 ஆம் ஆண்டு மண்டலம் 13, பகுதி-38, வார்டு-179ல் திருவள்ளூர் தெரு காமராஜர் நகர் 2வது கிழக்கு தெரு சந்திப்பில் மழைநீர் வெளியேற்றுவதற்கு Chamber with Pump Room கட்டும் பணிக்கு பேச்சுவார்த்தைக்குப்பின் தாங்கள் அளித்துள்ள ஒப்ப சதவீதம் உரிய அலுவலரால் ஏற்கப்பட்டதால் ஒப்பணிக்க பணிபாணை வழங்குதல் சம்மந்தமாக.

- பார்வை
1. 13வது மண்டல வார்டு குழு தீர்மான எண் மற்றும் நாள்:-447, 10.01.2024
 2. வரையறுக்கப்பட்ட மின்னணு ஒப்பம் பெறப்பட்ட நாள் 20.02.2024

பெருநகர சென்னை மாநகராட்சி மண்டலம் 13 பகுதி 38 வார்டு 179ல் திருவள்ளூர் தெரு காமராஜர் நகர் 2வது கிழக்கு தெரு சந்திப்பில் மழைநீர் வெளியேற்றுவதற்கு Chamber with Pump Room கட்டும் பணிக்கு மின்னணு ஒப்பத்தில் பேச்சுவார்த்தைக்குப்பின் ரூ.13,35,064.14 மதிப்பிற்கு 2023-2024 ஆம் ஆண்டு அலுவலக விண்ணப்படி (1-10.50% குறைவாகவும் மற்றும் 18% GST ரூ.2,40,311.55 சேர்த்து ரூ.15,75,375.69 ஒப்பத்தொகைக்கு ஒப்பணிகள் மேற்கொள்ள உரிய அலுவலரால் ஏற்கப்பட்டதால் தங்களுக்கு கீழ்க்கண்ட நிபந்தனைகளுக்கு உட்பட்டு பணிபாணை நடவடிக்கிக்கொள்ள

மேற்கண்ட பணியின் ஒப்ப தொகைக்கு 2% ரூ.31,600/-க்கு கட்டப்படும் தொகையை FDI பாக எடுத்து பெருநகர சென்னை மாநகராட்சி ஆணையர் அவர்களின் குவியல் பெயரில் சென்னை செயல்துறை உட்கட்சிகளை மேற்கொள்ள வேண்டுகும்

- 1) மேற்கண்ட பணிக்கு பெருநகர சென்னை மாநகராட்சியில் உள்ள அனைத்து ஒப்ப விதிகளின் கீழ் பணிமேற்கொள்ள வேண்டும்.
- 2) ஒப்பணியின் ஒட்டுமொத்த மாதம் ஆகும்.
- 3) ஒப்பணியானது சென்னை -20 நாள் காலகாலம் ஒப்ப உட்கட்சிகளை ஏற்படுத்த வேண்டும்.
- 4) மேற்கண்ட பணிபாணை ஒப்ப உட்கட்சிகளை ஏதிர்தொக்கி உட்கட்சி ஆய்விக்கப்பட வேண்டும்.

[Handwritten Signature]
15/3/24

[Handwritten Signature]
15/3/24

8

7

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.84 of 2022 (SZ)

STATUS REPORT FILED
ON BEHALF OF
GREATER CHENNAI CORPORATION

N.R.RAMESH KANNA
Counsel for Chennai Corporation